GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION No. 990 TO BE ANSWERED ON 5^{TH} DECEMBER, 2025

SETTING UP OF NATIONAL MEDICAL REGISTER

990. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposed to set up National Medical Register (NMR), if so, the details thereof and if not, the time by which it is likely to be set up;
- (b) whether the proposed NMR is pending since a long time, if so, the reasons behind the same;
- (c) whether it is a fact that in the absence of NMR, hospitals are not able to verify the credentials of doctors, if so, the details thereof;
- (d) whether it is also true that in the absence of NMR, National Medical Commission (NMC) could verify only a few hundreds out of estimated three lakh doctors practicing in the country, if so, the details thereof;
- (e) whether it is true that doctors are facing problems in registering themselves on the NMR portal; and
- (f) if so, the manner in which the Government is planning to address the same

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a) to (d): The National Medical Register (NMR) has already been launched on 23 August 2024. It has been established to consolidate all statelevel registration records into a unified nationallevel database, providing a centralized platform for verification and oversight of licensed medical practitioners across India. Meanwhile, the credentials of Registered Medical Practitioners (RMPs) continue to be maintained in the State Register by their respective State Medical Council (SMC), based on the state where the practitioner holds registration.
- (e) & (f): The technical support for the development and maintenance of the NMR Portal is provided by the National Health Authority (NHA), which also addresses and resolves any technical issues faced by doctors on the portal as and when required.
